

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 205
IA (CA) No. 54/JPR/2023
IA (CA) No. 62/JPR/2023
CP No. 184/241-242-447-448/JPR/2019
Under Section 241-242-447-448 of
Companies Act, 2013

In the matter of:

Vijay Kumar & Ors.

...Petitioners

Versus

Rudraksha Ceramic World Pvt. Ltd. & Ors.

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Naresh Kumar Sejvani, Adv.
For the Respondent : Prutha Bhavsar, proxy counsel

ORDER

Heard Mr. Naresh Kumar Sejvani, Adv. appearing on behalf of the Petitioner. Ms. Prutha Bhavsar, proxy counsel appearing on behalf of the Respondent. Pleadings are complete in the main CP.


IA (CA) No. 54/JPR/2023

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Learned counsel for the Respondent seeks time to file reply to this application despite proper opportunity was given to him. Last opportunity is being given to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. Rejoinder, if any, may be filed subsequent to the filing of the reply within 2 weeks with an advance copy to the opposite counsel. List the matter on 09.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

March 28, 2024